

SHRI K. C. PANT : Yes total.

इस के अलावा वह जो अपने एक भा साहब थे उन के बारे में बिहार सरकार क्या करती है तो उस के ऊपर मैं यहाँ पर टिप्पणी नहीं करना चाहता लेकिन मदद के लिए कोई ऐसा केस हमारे पास आयेगा तो हम अवश्य लिख देंगे। जिस केस में कोई बीमारी की बात हो जिसको हम अपने नियमों के तहत दे सकते हैं तो उन को हम अवश्य देगे और उस बारे में यहाँ विलम्ब नहीं होगा यह अवधान में आपको दे सकता हूँ।

What we can give we will give when they are eligible under the rules, we will do it.

एक माननीय सदस्य: क्या जिनकी परिस्थिति खराब है उन को सहायता देने के बारे में मंत्री महोदय बिहार सरकार को भी लिखेंगे ?

श्री कृष्ण चन्द्र पन्त: हम जो भी यहाँ से रूल्स के मुताबिक मदद दे सकते हैं वह देगे और राज्य सरकारों को भी उस के लिए लिख सकते हैं।

श्री एस० एम० जोशी: उनको लिखने का कोई मतलब नहीं है बल्कि खुद केंद्रीय सरकार इस बारे में जिम्मेदारी लेनी है।

SHRI RANGA : They are asking for a change of policy. You are talking about the rules.

SHRI K. C. PANT : I am bound by the rules.

SHRI RANGA : He wanted an all-party Committee, a non-partisan Committee.

श्री कृष्ण चन्द्र पन्त : घाबिर में माननीय सदस्य ने जो सुझाव दिया है कि राज्य सरकारों के मुख्य मंत्रियों की एक मीटिंग बुलाकर इसके

ऊपर चर्चा हो तो उस पर विचार किया जायेगा।

SHRI JYOTIRMOY BASU : The Barasat incident is more than 20 days old and the CBI was sent to make enquiry. Nothing has come out of it. What has happened to the murders that took place in Barasat? The whole thing is being hushed up, sir. This is a serious matter. Will the government clarify the situation and make a statement?

12.50 hrs.

RE. MID. TERM POLL

DR. RAM SUBHAG SINGH (Buxar) : You might have seen from all the national papers that are published from here that they have hinted that Parliament is going to be dissolved, and the dates of the elections have also been published. I would like to know the authenticity of the report. That should be made clear.

SHRI RANGA (Srikakulam) : In England and other countries, the convention is that before the house rises, the Prime Minister makes the announcement about the dissolution of the House and the elections. I speak subject to correction when I say this...

SHRI BAL RAJ MADHOK (South Delhi) : This kind of rumour-mongering has been on for a long time. We are not afraid of facing going the elections. Let them come tomorrow, but this kind of thing must not go on. The House must be taken into confidence, and a declaration should be made before Parliament adjourns whether they are going to have mid-term elections, and if they are going to have it, then this kind of clear indication must come before Parliament.

SHRI SURENDRANATH DWIVEDY (Kendrapara) : You must have seen in the press that a particular date has also been announced,

SHRI SHEO NARAIN (Basti) : We are ready to face elections at any moment.

SHRI SURENDRANATH DWIVEDY : You must have seen in the papers that a particular date has also been mentioned. If they want to have a mid-term poll, the country will welcome it. Every party will be prepared to face the situation. But when Parliament is in session at least, we must know before Parliament adjourns whether Government are really contemplating to have an early election and whether Parliament is going to be dissolved, so that we may know when the next session would start, because generally before we adjourn, we consider about the date of the budget session. So, we must know now whether there is going to be another session or not.

SHRI S. S. KOTHARI (Mandsaur) : Are these elections going to solve the economic problems of the country like rising prices, unemployment etc ? They are trying to hoodwink the people by this....

SHRI S. K. TAPURIAH (Pali) : They will be solved, because thereby we shall get rid of this government.

श्री प्रकाशबीर शास्त्री (हापुड़) : अध्यक्ष महोदय, मैं सिर्फ इतना कहना चाहता हूँ कि कानों कान भनक भी पड़ रही है और कई समाचार—पत्रों में ऐसे समाचार भी प्रकाशित हो रहे हैं कि हमारी मुद्रा की स्थिति बहुत खराब होने जा रही है तथा वित्त मंत्री ने प्रधान मंत्री को लिखा है कि जो उनके जो टेक्नेशन के प्रस्ताव हैं वह अगले निर्वाचनों के लिए हितकर नहीं रहेंगे, इस लिए निर्वाचन जल्दी कराये जावें। दूसरी स्थिति यह है कि हमारे कुछ मित्र जो आज सरकार को सपोर्ट कर रहे हैं वह चाहते हैं कि उनके प्रतिनिधि भी मिनिसट्री में लिए जायें। गवर्नमेंट शायद उन के प्रतिनिधियोंको एलेक्शनो के बाद लेना चाहती है ?

एक माननीय सदस्य : वह कौन है ?

श्री प्रकाशबीर शास्त्री : सी० पी० आई ।

दूसरी बात में यह कहना चाहता हूँ कि गृह मन्त्री यहाँ मौजूद हैं। मैं चाहता हूँ कि आप उन से कहें कि वह इस पर थोड़ा स्पष्टीकरण दें।

SHRI VASUDEVAN NAIR (Peermade) : It is all nonsense that he has said...

MR SPEAKER : One Member has raised the point, and I thought that that should have been enough. But now, hon. Members have made it a matter of debate...

SHRI H. N. MUKERJEE (Calcutta-North-East) : It should not be a matter of debate. But I think, you as representing the House must also appreciate that it is rather reprehensible that when Parliament is in session, certain rumour-mongering or whatever it is, obviously on the inspiration which comes from the Government side, goes on in the press; if it is in the day's work for Parliament to be dissolved before time and new elections are to be held, we are not here to mind it; we are ready; all parties are ready. But the point is that this kind of motivated propaganda is carried on in a semi-hush-hush fashion, but with all sorts of overtones applied to it, which is obviously inspired by Government, because reports also appear in certain papers which are very much in the good books of the Government party. When this kind of thing goes on, it is entirely against the principle of Parliamentary life. We are sitting here from day to day and the Leader of the House is never here, and even when subjects appertaining to her own directly administered department come up before the House, in the case of the honora-rium to freedom-fighters or whatever it is, she is never here; the Leader of the House is never here to lead the House. The House is being informed by press and by all kinds of sundry people that this sort of thing is going on. You, Sir, should take notice of it, and you should ask Government to come forward and make an announcement. If there is to be a principled announcement, it is not in the power of the Prime Minister or anybody just to say 'I can dissolve the House at any moment

[Shri H. N. Mukerjee]

I like', but it has to be done on the basis of parliamentary principle.

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS, AND SHIPPING AND
TRANSPORT (SHRI RAGHU RAMAIAH)

—

SHRI SHEO NARAIN : You must call the Prime Minister here. This is an important matter requiring her presence. We are not going to tolerate this. He must act like a Chief Whip and call the Prime Minister here.

SHRI VASUDEVAN NAIR : You must allow me to repudiate what Shri P V Shastri said about my party. It was an irresponsible statement for him to make.

MR. SPEAKER : His leader has spoken.

SHRI VASUDEVAN NAIR : Perhaps in the din he did not hear him. Shri Shastri made an irresponsible statement dragging the name of my party.

SHRIMATI SUCHETA KRIPALANI (Gonda) : On a point of order. When we are sitting in Parliament, in session and functioning, to raise such issues means it prevents the unfettered functioning of Parliament, and as such, I consider it a matter of privilege. I would like to have your ruling.

MR. SPEAKER : We do not want that a matter of privilege should be such that we can sit in here for all time. I will examine it.

श्री मधु लिमये (मुंगेर) : अध्यक्ष महोदय गत वर्ष की घटनाओं के बाद मुक्त में जनमत में जितना बड़ा परिवर्तन आया है कि कोई भी साधारण आदमी टम बात को महसूस करना है कि यह जो सभा है या जो दूसरी विधान सभायें हैं वह अब लोकमत का सही मानों में प्रतिनिधित्व नहीं करती। यह सत्य बात है। हम लोग मध्यावधि चुनावों से घबरा रहे हैं,

ऐसा लोग महसूस कर रहे हैं। क्या आप कोई रास्ता निकाल सकते हैं कि स्वयम् इस सदन में प्रस्ताव आये और स्वयम् सदन अपने को बख्ति करने के बारे में अपनी राय व्यक्त करे तथा राष्ट्रपति आदेश जारी करें और दुबारा चुनाव हो जायें ? पिछले वर्ष से ही लोग कह रहे हैं कि चुनाव होने चाहिए और मार्च में ही वह होने चाहिए। अगर इस साल मार्च में नहीं हो सके तो अगले साल मार्च में जरूर किये जायें।

MR. SPEAKER : I think it is a very good suggestion by Shri Limaye. We need not go to the extent of a Resolution. Rather if you authorise me in that behalf, I will look into it.

SHRI S. M. BANERJEE (Kanpur) : We give you full power.

SHRI TENNETI VISWANATHAM (Visakhapatnam) : I agree with my hon. friends that if there is to be a mid-term election, some indication must be given to this Parliament. Particularly when suggestions are being floated in newspapers when we are in session. But about one thing, I am very anxious, that if there is a dissolution, it shall not be before the Prime Minister lays the foundation stone for the Steel Plant at Visakhapatnam.

श्री शिव चन्द्र झा (मधुबनी) : मध्यावधि चुनाव से सरकार भले ही डरती हो, लेकिन मोटे तौर पर हम लोग नहीं डरते हैं। जिस रूप में यह बात उठाई जाती है बीच बीच में उस से एक वातावरण पैदा किया जाता है और उस से देश में मैं देख रहा हूँ कि एक रैक पैदा किया जा रहा है, एक दहशत पैदा की जा रही है। लोग इस भावना से हम से नहीं पूछते हैं कि मध्यावधि चुनाव में क्या होगा, बल्कि वह यह कहते हैं कि शायद पार्लियामेंटरी सेट अप में कुछ गड़बड़ी है और वह मध्यावधि चुनाव का मतलब ही दूसरा समझने लगते हैं। मैं चाहूँगा कि सरकार इस

पर सफाई करे कि क्या जो द्वारा चुनाव का साधारण समय है इस पर वह चुनाव नहीं करा रही है ? क्लियर—रूट बात होनी चाहिए, नहीं तो यह जनता के बीच में पैनिंग पैदा करने और भ्रविश्वास पैदा करने का रास्ता होगा ।

श्री एस० एम० बनर्जी : लोग सामान उधार देना बन्द कर देंगे । (व्यवधान)

13. hrs.

SHRI NATH PAI (Rajapur) : May I seek your guidance on this matter ? I will read out to you articles 83 and 85, which are the two articles with which we are concerned. Article 83 (2) is like this :

“The House of the People, unless sooner dissolved, shall continue for five years from the date appointed for its first meeting and no longer and the expiration of the said period of five years shall operate as a dissolution of the House :”

Normally, the House of the people is supposed to have a tenure of years, but article 85 (2) (b) says :

“The president may from time to time—

+ + +

(b) dissolve the House of the people.”

These are the two guidelines that we have in the Constitution. There are some precedents in the House of Commons. During the war, it prolonged its own life to seven years because of the extraordinary conditions prevailing because of the war.

Here, we have this problem. Shri Limaye has also referred to it. When there is not a single party having a clear majority, it should be left to Parliament, and it is implicit in the Constitution. Normally Parliament sits for five years. I

share the sentiments expressed by my colleague that if the Government wants to dissolve Parliament, we will be equally facing it and welcoming dissolution of Parliament, but there should not be this perennial sword of a Democles hanging over the head of Parliament, so that there is an atrophy of Parliament, and uncertainty and unreality about everything, which must be eliminated once for all.

The right to dissolve Parliament or rather advise the President to dissolve Parliament is available to a Party having a clear majority, otherwise it is up to Parliament itself to pronounce on this issue, and the Constitution is very clear on this issue. I have already quoted articles 83 and 85. In the light of these constitutional provisions, may I request that you, acting as our spokesman, take up the issue with the Prime Minister, thrash it out and come and once for all tell us what is going to happen to Parliament.

MR. SEPAKER : This rumour has been coming for some time. I saw the morning papers. In one of the papers only—it is not in so big headlines in all other papers—it has appeared, and in the same paper I saw on another page a contradiction by the Prime Minister that there was no question. No one knows about it.

SHRIMATI TARKESHWARI SINHA (Barh) : You are not quoting her fully.

SHRI S. K. TAPURIAH : Let her declare it in Parliament.

MR. SPEAKER : Will you please sit down ? (*Interruptions*) There is no question of defending. I am saying what I read in the papers. What are you doing ? I do not like it. Why are you coming on me like anything ? (*Interruption*) please sit down. I am quite conscious of your presence here today.

SHRIMATI TARKESHWARI SINHA : Please do not indulge in these cheap jibes. I do not think it is becoming on your part to indulge in these cheap jibes. What I submitted is...

MR. SPEAKER : Why do you disturb me ?

SHRIMATI TARKESHWARI SINHA : I said that you were not quoting the Prime Minister fully. She has said "for the time being". This is a very big...

MR. SPEAKER : Why are you so impatient, my dear sister ? What are you doing ? I have all respect for you.

SHRIMATI TARKESHWARI SINHA : If you use this language, I have no objection, but the earlier one was open to objection.

MR. SPEAKER : I have all respect for you. I never meant that you should get annoyed. There are a number of Ministers, you get annoyed with them. Why with the poor Speaker ? Do not do it with me.

I can give you the background. There was a calling attention in the morning. I saw the news, and Secretary also put the other side of it, and I was not sure as to which was correct,—the big news or the other one, also in the same paper. Are you satisfied if I put it like this ? So, I kept this pending. I am not sure as to what we should do.

SHRI NATH PAI : You follow my suggestion.

MR. SPEAKER : Regarding your suggestion also, these matters are purely constitutional positions. I do not think we are bound to go into them at present. It is for the Prime Minister to come out with some statement.

SHRI NATH PAI : It is for you to take up the issue with the Prime Minister.

SHRI BAL RAJ MADHOK : She would not come and make a statement. She is dodging the House. That is why we are requesting you to take up the matter with her.

SHRI RAGHU RAMAIAH : I have

also seen the newspaper reports this morning...

SHRI SAMAR GUHA (Contai) : On a point of order, Sir. When the leaders of all the parties belonging to the opposition have expressed their opinion that it is only the Prime Minister who is entitled to answer, no other minister has the right to reply. If any other minister tries to reply, it is an insult to the whole House.

SHRI RAGHU RAMAIAH : Sir, you have referred to newspaper reports this morning where it is said that a decision has been taken at the highest level about the mid-term poll. I discussed the matter with the Prime Minister and I am in a position to say categorically that the report is untrue.

SHRI RANGA : Even then we would like you to take it up with the Prime Minister and tell the House.

SHRI SURENDRANATH DWIVEDY : Even after the Parliamentary Affairs Minister's statement, I do not think the ambiguity has been removed. We would, therefore, request you to ask the Prime Minister to make a statement on this matter.

MR. SPEAKER : I think the minister has said it in a very categorical manner on her behalf. As for the points raised about the constitutional position, I am not sure ; I cannot give an offhand reply.

DR. RAM SUBHAG SINGH : Mr. Nath Pai has raised a constitutional issue namely, that she is not competent to advise the President to dissolve the Lok Sabha...

MR. SPEAKER : I am not in a position to interpret the Constitution one way or the other. This is the prerogative of the Prime Minister.

श्री रणधीर सिंह (रोहतक) : श्री राम सुभग सिंह जैसे कितने ही मोटे मोटे लोग उबर

बैठे हुए हैं। ये क्यों डर रहे हैं? आप का ग्रांड
एलायंस आपको मुबारक हो।

May, 1970. [*Placed in Library.*
See No. LT-4563/70.]

NOTIFICATION UNDER PASSPORTS
ACT

13.08 hrs.

PAPERS LAID ON THE TABLE

NAVY (PENSION) SECOND
AMENDMENT REGULATIONS

THE MINISTER OF DEFENCE
(SHRI JAGJIWAN RAM) : I beg to lay
on the Table a copy of the Navy (Pension)
Second Amendment Regulations, 1970
(Hindi and English versions) published in
Notification No. S.R.O. 457 in Gazette of
India dated the 21st November, 1970, under
section 185 of the Navy Act, 1957.
[*Placed in Library.* See No. LT-4554/
70].

NOTIFICATION UNDER FOOD
ADULTERATION ACT AND
REPORT OF INDIAN
DELEGATION TO
WORLD HEALTH
ASSEMBLY

THE MINISTER OF STATE IN THE
MINISTRY OF HEALTH AND FAMILY
PLANNING AND WORKS, HOUSING
AND URBAN DEVELOPMENT (SHRI
B. S. MURTHY) : I beg to lay on the
Table:

- (1) A copy of the Prevention of Food
Adulteration (Amendment) Rules,
1970 (Hindi and English versions)
published in notification No.
G.S.R. 1809 in Gazette of India
dated the 24th October, 1970,
under sub-section (2) of section
23 of the Prevention of Food
Adulteration Act, 1954. [*Placed
in Library.* See No. LT-4558/70].
- (2) A copy of the Report of the
Indian Delegation to the Twenty-
third World Health Assembly
held at Geneva, from 5th to 23rd

THE DEPUTY MINISTER IN THE
MINISTRY OF EXTERNAL AFFAIRS
(SHRI SURENDRA PAL SINGH) : I beg
to lay on the Table a copy of Notification
No. G.S.R. 1797 (Hindi and English ver-
sions) published in Gazette of India dated
the 17th October, 1970 making certain
amendments to Notification No. G.S.R. 867
dated the 24th May, 1967, under sub-sec-
tion (3) of section 24 of the Passports
Act, 1967. [*Placed in Library.* See No.
LT-4564/70].

13.9 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report
the following message received from the
Secretary of Rajya Sabha :

'I am directed to inform the Lok
Sabha that the Rajya Sabha at its
sitting held on Thursday, the 3rd
December, 1970, adopted the follow-
motioning in regard to the Joint
Committee of the Houses on amend-
ments to election law :-

"That this House concurs in
the recommendation of the Lok
Sabha that the Rajya Sabha do
join in the Joint Committee
of the Houses to consider the
question of amendment to
election law and authorises the
Chairman to nominate seven
members to serve on the said
Joint Committee."

2. I am further to inform the Lok
Sabha that in pursuance of the above
motion, the Chairman has nominated the
following members to the said Joint
Committee :-

1. Shri Lal K. Advani